

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 10

IA No. 250/22

And

CP (IB) No. 436/Chd/Pb/2019

Under Section 9 & 8 IBC 2016

In the matter of:

KC Steels

...Petitioner-Operational Creditor

Vs.

Upper India Steel Manufacturing & Engineering Co. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yogesh Kumar for Mr. Rakesh Gupta, Advocate for petitioner.

Ms. Vedika Gandhi, Advocate for respondent.

IA No. 250/2022

The present application has been filed seeking withdrawal of CP(IB) No.436/Chd/Pb/2019 on the ground that parties have settled the matter amicably and copy of Memorandum of Understanding-cum-Settlement is also placed on record vide Annexure A-1 to the application. It is submitted by learned counsel for the petitioner that in view of the Memorandum of Understanding-cum-Settlement, he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, IA No.250/2022 is allowed and disposed of accordingly.

IA No. 250/22

And

CP (IB) No. 436/Chd/Pb/2019

CP(IB) No.436/Chd/Pb/2019

In view of the order passed in IA No.250/2022, the present petition is ordered to be dismissed as withdrawn.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

April 12, 2022

HM